

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.1332**

**TO BE ANSWERED ON THE 09<sup>TH</sup> FEBRUARY, 2021/ MAGHA 20, 1942 (SAKA)**

**PENDING PROJECTS OF AP STATE RE-ORGANISATION ACT, 2014**

**1332. SHRI MANNE SRINIVAS REDDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details of pending projects of AP State Reorganisation Act, 2014 for the State of Telangana; and**

**(b) the reasons for not implementing the same so far, project-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) & (b): A large number of provisions of Andhra Pradesh Reorganisation (APR) Act, 2014 have been implemented and the remaining provisions of the APR Act, 2014 are at various stages of implementation. Some of the provisions relating to infrastructure projects and educational institutions have long gestation period for which a time period of ten years has been prescribed in the Act.**

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